

Central Administrative Tribunal
Jaipur Bench, JAIPUR

ORDERS OF THE TRIBUNAL

1st July, 2009

CP 10/2009
OA No.16/2009

Present: Shri P.P.Mathur, counsel for applicant
Shri Kunal Rawat, Sr. counsel for respondents

Heard the learned counsel for parties.

For the reasons to be dictated separately the CP is
disposed of.


(B.L. Khatri)
Member (Administrative)


(M.L.Chauhan)
Member (Judicial)

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Central Administrative Tribunal
Jaipur Bench, JAIPUR

CP 10/2009
In OA 16/2009

This the 1st day of July, 2009

Hon'ble Mr. M.L. Chauhan, Member (Judicial)
Hon'ble Mr B.L.Khatri, Member (Administrative)

C.D. Aniyankunju, aged about 47
S/o Late Shri C.N.Damodarn
R/o C-1/5, AWHO, Sector-1 Vidhyadhar
Nagar, Jaipur, Rajasthan lastly
worked as SPA to GOC in C HQ
South Western Command, Jaipur.

..... Applicant

(By Advocate: Shri P.P.Mathur)

- Versus -

1. Vijay Singh, The Secretary, Ministry of Defence,
Room No. 101, South Block, Central Secretariat,
New Delhi.
2. Lt. General CKS Sabu, The GOC in C, HQ South
Western Command, Military Station Jaipur
Pin- 908546, C/o 56 APO.

..... Respondents

(By Advocate: Shri Kunal Rawat, Sr. Standing counsel)

ORDER (Oral)

(By Hon'ble Mr.M.L.Chauhan,Member (J)

Applicant has filed this CP against the order of the
Tribunal for violation of the order dated 13.1.2009 passed
in OA 16/2009, which OA was disposed of at admission

stage and the competent authority was directed to decide the representation filed by the applicant within a period of one months from the date of receipt of a copy of said order.

It was further observed that applicant was at liberty to represent before the competent authority for issuance of appointment to the post of Stenographer Grade III, which representation shall be decided within a period of two months from the date of receipt of the said representation.

Since the order of Tribunal was not complied with within a stipulated period, the applicant has filed this contempt petition.

Notice in this CP was issued to the respondents and the respondents have filed compliance report/ reply in the Registry.

We gone though the compliance report/ reply submitted by the respondents whereby representation of the applicant has been rejected.

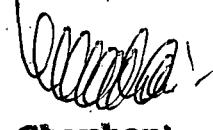
In view of what has been stated above, we are of the view that no cognizance is required to be taken in the matter and notices issued to the respondents are required to be discharged.

It is, however, made clear that if the applicant is still aggrieved by the order so passed it will be open to him to file fresh OA for redressal of his grievances.

With these observations the CP is disposed of.

Notices issued to the respondents are hereby discharged.


(B.L. Khatrri)
Member (Administrative)


(M.L. Chauhan)
Member (Judicial)

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